CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing



T.A./62/3094/2021

This the 23rd day of April, 2021

Mushtaq Ahmad Mr, age 28 years S/o Bashir Ahmad Mir, R/o

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. DINESH SHARMA, MEMBER (A)

Beerwah District Budgam.	
(Advo	ocate: Mr. S.A. Qadri)
Versus	
1.	State of Jammu and Kashmir, through Commissioner/Secretary to Government Power Development Department, Civil Sectt. Jammu/Srinagar.
2.	Chief Engineer, Power Development Department, Kashmir-Srinagar.
3.	Executive Engineer STD Sub Transmission Division-II, Rajbagh, Srinagar.
4.	Assistant Executive Engineer, Sub Transmission Division-I& II Srinagar.
(Advocate:- Mr. Amit Gupta, A.A.G.)	

ORDER[ORAL]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the respondents to decide his pending representation dated 25.01.2019 (Annexure-II).

2. In view of the submission made by the learned counsel for the applicant, respondents are directed to decide the pending representation dated 25.01.2019 (Annexure-II) within a period of two

months from the date of receipt of a copy of this order, by passing a reasoned and speaking order and communicated the same to the applicant.

- 3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
- 4. No order as to costs.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN)
MEMBER (J)

JNS